

(2025) 03 AP CK 0415

In the Andhra Pradesh High Court, Amaravati

Case No : Appeal Suit No: 930 Of 2010

R.Sunkanna, S/O. R.Sunkanna Business D.No.

APPELLANT

Vs

Superintending Engineer And 3 Others, A.P.Transco,
Anantapur & Ors.

RESPONDENT

Date of Decision : 12-03-2025

Acts Referred:

Citation : (2025) 03 AP CK 0415

Hon'ble Judges : B.V.L.N. Chakravarthi, J

Bench : Single Bench

Advocate : G. Anusha

Final Decision : Dismissed

Judgement

B V L N Chakravarthi, J

1. Ms.G.Anusha, learned counsel representing for the appellant would submit that no instructions are received from the legal representatives of the appellant to take steps to implead legal representatives, since the appellant died, and earlier a memo was also filed reporting no instructions for the appellant.

2. In that view of the matter, the Appeal Suit is dismissed for non-prosecution by the legal representatives of the appellant. There shall be no order as to costs.

As a sequel, interlocutory applications pending, if any, shall stand closed.